

**In the National Company Law Tribunal, New Delhi**  
**Registrar**

**CP No. 644/2015**

**SECTION OF THE COMPANIES ACT: 433 (e), 439**

**In the matter of:**

**M/s. Akhilesh Chandra & Anr.**

..... **Petitioner**

**VS.**

**Shri Sidhballi Infrastructure & Construction Company Pvt. Ltd.**

..... **Respondent**

**Order deliver on 14.07.2017**

**Coram: Shiv Ram Bairwa, Registrar**

For the Petitioner (s) : None Appeared

For the Respondent (s) : None Appeared

**ORDER**

This matter was received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7<sup>th</sup> December, 2016 issued by Ministry of Corporate Affairs, Government of India.

The matter was earlier listed before the Principal Bench on 15.5.2017.

Two sets of the petition and compliance affidavit alongwith proof of service to the corporate debtor are on record. The petitioner has also filed an application for condonation of delay under section 5 of Limitation Act 1963 on 26.4.2017.

Today, neither anybody appeared nor filed any proof of service upon corporate debtor regarding mandatory notice under section 8 of the IBC, 2016.

The matter is already listed before the Hon'ble Principal Bench on 20.07.2017.

  
**(Shiv Ram Bairwa)**  
**Registrar**